

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 2102

TO BE ANSWERED ON WEDNESDAY, 04th MARCH, 2020

LINKING AADHAAR WITH ELECTION CARD

2102. SHRI SUDHEER GUPTA:
SHRI BIDYUT BARAN MAHATO:
SHRI SHRIRANG APPA BARNE:
SHRI GAJANAN KIRTIKAR:
SHRI SANJAY SADASHIV RAO MANDLIK:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Election Commission of India has given any suggestion to the Government to connect Aadhaar Card with Election Card;
- (b) if so, the details thereof along with the aims and objectives thereto;
- (c) the response of the Union Government in this regard along with the expenditure involved therein;
- (d) whether the Government has considered all the aspects like preserving the personal information and data theft on the issue of connecting Aadhaar with Voter Card;
- (e) if so, the details thereof and the time by which the Election Card is likely to be connected with Aadhaar Card; and
- (f) the other steps taken/being taken by the Government to ensure the authenticity of voters and to avoid repetition?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (f) : In order to ensure preparation of error free electoral roll and to prevent duplication of entries, a proposal to amend Representation of the People Act, 1951 to enable linking of electoral data with Aadhar system has been received from the Election Commission. The matter is under examination.
